

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 320 of 2020**

**IN THE MATTER OF:**

**Mrs. Manasi Indrajit Wadkar**

**...Appellant**

**Versus**

**Union Bank of India & Anr.**

**...Respondents**

**For Appellant: Mr. Abhisek Baid, Mr. Krishnendu Datta and Mr. Mohit Kumar Bafna, Advocates.**

**For Respondent: Mr. Abhijeet Sinha, Mr. Darshit Dave, Mr. Rohan Aggarwal, Advocates for R-1.**

**Mr. Devansh Jain, Advocate for R-2.**

**Mr. Mullapudi Rambabu, Advocate for R-3.**

**Mr. A.K. Mishra, Advocate.**

**ORDER**  
**(Virtual Mode)**

**04.11.2020** Learned counsel for the Appellant submits that complete set of Application under Section 7 of the IBC as was filed before the Adjudicating Authority has been filed. It is stated that e-mail of the said set has been sent to the Respondents.

Learned counsel for Respondent No. 1 submits that e-mail has not been received.

Learned counsel for Appellant agrees to again send the e-mail.

The Appeal is 'Part Heard'.

The Appeal is adjourned as 'Part Heard' for further hearing on **1<sup>st</sup>**

**December, 2020 at 12:00 Noon.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**